

ITEM NO.113

COURT NO.14

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 3816/2023

DEVI CHARAN AGARWAL

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH AND ORS.

Respondent(s)

IA No. 192296/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 18-07-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Appellant(s) Mr. Pankaj Kumar Singh, Adv.
Mr. Seshatalpa Sai Bandaru, AOR

For Respondent(s) Ms. Garima Prasad, AAG
Mr. Shashank Shekhar Singh, AOR
Mr. Abhinav Singh, Adv.

Mr. Anuvrat Sharma, AOR

Mr. B.P. Singh Dhakray, Adv.
Mr. Shakti Singh Dhakray, Adv.
Mr. Kumar Dushyant Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

At the request of the learned counsel appearing for respondent
no. 5, matter stands adjourned by three weeks.

In the meanwhile, counsel for the respondent no. 5 is
permitted to file statement of case.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)

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